

(b) if so, the nature thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). No amendment has been made to Rules 4A and 4B of the Central Civil Services (Conduct) Rules, 1955. The question regarding nature of the machinery evolved for settling the disputes does not, therefore, arise.

#### **New Headquarters of Delhi Municipal Corporation**

**\*137. Shri Mohan Swarup:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the new headquarters of the Delhi Municipal Corporation will be built near the Ramlila Ground;

(b) if so, how much land and funds will be required for the purpose;

(c) whether it is also a fact that quarters at present located on the plot will be demolished; and

(d) if so, the details thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). A plot measuring 12.5 acres has been tentatively selected for the construction of the Headquarters building of the Delhi Municipal Corporation at the junction of the Circular Road and the Minto Road. Estimates for the cost of the building have not yet been prepared.

(c) and (d). If the proposed plot is finally allotted to the Municipal Corporation, it will involve demolition of 116 Government residential quarters, 6 N.D.M.C. shops and 10 public latrines.

#### **Free and Compulsory Primary Education**

**\*138.** { **Shri Ram Krishan Gupta:**  
**Shri Shree Narayan Das:**  
**Shri Radha Raman:**  
**Shri R. C. Majhi:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri D. C. Sharma:**  
**Shri Prakash V. Shastri:**  
**Pandit Munishwar Dutt**  
**Upadhayay:**  
**Shri M. L. Dwivedi:**  
**Shri Pahadia:**  
**Shri Siddiah:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 474 on the 20th February, 1959 and state:

(a) whether Government have received comments and suggestions of all the State Governments and Union Territory Administrations on the draft legislation for introduction of free and compulsory primary Education;

(b) if so, the steps taken for necessary legislation in this regard;

(c) whether estimates have been received from all the State Governments and Union Territory Administrations; and

(d) if so, the financial implications and details of the scheme?

**The Minister of Education (Dr. K. L. Shrimali):** (a) The comments and suggestions of Jammu and Kashmir, Mysore and West Bengal have not yet been received.

(b) Draft of the model legislation has been finalised and is being sent to the State Governments for their guidance.

(c) The estimates have not yet been received from Jammu and Kashmir and Laccadive, Minicoy and Amindivi Islands.

(d) The details as well as the financial implications are being worked out.